

Updated Status of Action Taken by HSPCB in Original Application No. 917/2019 titled as Ramesh Chand Versus State of Haryana :

During the hearing of the case OA No. 917/2019 titled as Ramesh Chand Versus State of Haryana on 31.10.2019, the following directions were issued by the Hon'ble Tribunal.

"Grievance in this application is against pollution caused in the process of dyeing resulting in contamination of ground water in Village Khandra, District Panipat, Haryana.

Let the State Pollution Control Board (SPCB) look into the matter, take appropriate action in accordance with law and furnish a factual and action taken report in the matter within one month by email at judicial-ngt@gov.in."

In compliance of the orders of Hon'ble Tribunal, HSPCB has filed action taken report through e-mail on 05/05/2020. Now, the details of further action taken by the Board in the subject cited case after 05/05/2020 are as below:

1. 3 No. of industries were found non operational at the time of inspections and have been asked to submit their running schedule. Due to lockdown in view of COVID-19 most of the labour have been migrated from Panipat, therefore, the operation of these units still not resumed. All the 3 No. of units will be inspected immediately after restart of their operation.
2. 2 No. of non-complying units have been closed by the Board as per the details given below:

No.	Name & address of the industry (M/s)	Order of the closure	Date of Sealing
	International LLP, Village Assan Kalan, Panipat	B/Coord Cell/2020/3300-3303 dated 22/05/2020	5/2020
	Gas, Village Assan Khurd, Panipat	B/Coord Cell/2020/3332-3335 dated 26/05/2020	5/2020 (Unit found dismantled from Site)

3. Prosecution action against the 02 No. of non complying units is also under process.
4. Environmental Compensation against non complying units have been recommended by the Regional Officer, HSPCB Panipat, as per the details given below:

Sl. No.	Name & address of the industry (M/s)	Date of the Recommendation letter	Amount of Environmental Compensation (Rs.)
	International LLP, Village Assan Kalan, Panipat	B/PR/2020/700 dated 02/07/2020	5,000/-
	Gas, Village Assan Khurd, Panipat	B/PR/2020/80 dated 30/04/2020	5,875/-

5. The Regional Officer, HSPCB, Panipat vide letter HSPCB/PR/2020/3947 dated 24.03.2020 & reminder letter vide No.HSPCB/PR/2020/1033 dated 17/07/2020 has written to Regional Director, CGWB, Chandigarh to take action and also levy Environmental Compensation (EC) on the units extracting underground water without CGWA permission, as per the report of CPCB in-house Committee on Methodology of assessing Environmental Compensation and Action Plan for its utilization of Fund Assessed.

The report is submitted accordingly for kind consideration. It is undertaken to comply with the directions passed by the Hon'ble Tribunal.



Shailender Arora
Regional Officer,
Haryana State Pollution Control Board,
Regional Office, Panipat

Place : Panipat

Date:21.07.2020.